

**GOVERNMENT OF INDIA  
DEPARTMENT OF EMPOWERMENT OF PERSONS WITH DISABILITIES  
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT**

**LOK SABHA**

**UNSTARRED QUESTION NO. 1389  
TO BE ANSWERED ON 26.07.2016**

**Children Homes**

**1389. SHRI RAGHAV LAKHANPAL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) whether the Government proposes to set up children homes in the country particularly in Uttar Pradesh for development and care of children with intellectual and development disabilities;
- (b) if so, the details thereof along with the number of the said homes set up by the Government during each of the last two years and the current year, State-wise; and
- (c) the steps taken by the Government to ensure that children are taken care properly in the said homes?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT**

**(SHRI KRISHANPAL GURJAR)**

(a) & (b) Relief for the disabled is primarily a State subject by virtue of entry 9 of the State list of the Constitution of India. There is no such proposal in the Ministry to set up children homes for development and care of intellectual and developmental disability in Uttar Pradesh. The Ministry does not compile information regarding shelters home for children with disabilities.

(c) As per the provisions of the Persons with Disabilities (Equal Opportunities, Protection of Rights & Full Participation) Act, 1995, the State Governments are mandated to develop schemes/programmes for education, rehabilitation, social security, health care of Persons with disabilities. The State Governments have been advised to frame suitable schemes exclusively to take care of mentally challenged children. Further, the State Commissioners for Persons with Disabilities are empowered under the provisions of the above Act to look into the complaints relating to deprivation of rights of persons with disabilities including children with disabilities.

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